

इस के ऊपर सबाल इस तरह से नहीं उठ सकता है। स्टेटमेंट ही गया। आप उस का ध्यान करने। उस के बाद आप कुछ चाहें तो लिख सकते हैं।

श्री शंकर दयाल सिंह सती महादेव का इस तरह स्टेटमेंट दे कर एनबम बने नहीं जाना चाहिए। उन को सुनने के लिए रहना चाहिए था। वह उठे और बने गए। उन को स्पष्टीकरण के लिए यहाँ रहना चाहिए था।

14.10 hrs.

MATTERS UNDLR RULES 377

(1) SUPPLY OF KEROSENE OIL

SHRI S M BANARJEE (Kanpur)
Mr Chairman, with your permission I would like to raise the question of inadequate supply of kerosene oil to the various shops in Delhi. I am told that in Delhi all the depots which supply kerosene oil are not getting adequate oil, with the result that even a person who waits in queue from 2 P M to 8 P M does not get any kerosene oil. I would request the hon Minister for Petroleum and Chemicals or any other Minister who knows the situation to make a statement and see that this situation is averted. The shop keeper clearly says that Government is not supplying kerosene oil. We do not know the fact. The consumer is sandwiched between the Government and the oil dealer. I would like through you, to request the Minister to make a statement.

At 12 O'clock I gave a notice. I never speak without giving notice. But the hon Minister perhaps in a very casual manner chose to remain outside this House. I am surprised that we have spent 2-1/2 hours on a particular word. In Maharashtra I am called 'dada Banarjee'. They do not say I am a goonda. Bombay dada is a different thing.

Kindly direct the Minister to make a statement at the earliest opportunity.

(u) SHIFTING OF DEFENCE DEPOT FROM GURGAON

SHRI SHYAMNANDAN MISHRA (Bengaluru) Sir, I want to draw the attention of the House to a report in the press today saying that the Defence Ministry is right now engaged in an exercise to shift the Defence Depot from Gurgaon. It is reported that a team of Indian Airforce Officers is at present inspecting the site and preparing a blue print for this exercise that will cost the people a tidy sum but will save the Government a lot of embarrassment and spare the Maruti, a private factory, the nuisance of the Defence Depot in the neighbourhood. This depot feeds the Airforce stations on the western border with Pakistan.

The report further says that a move has been made to shift the inconvenient Defence installations in Gurgaon away from the Maruti factory there to a distance specified in the Works of Defence Act if possible or remove them altogether to an other place if necessary.

This step would jeopardise the Defence interest of the country and appears to be designed to protect private interests at the cost of the paramount Defence interests of the country.

As there have been allegations in Parliament about the violation of the relevant Defence laws, rules and regulations, this step amounts to destruction of evidence after the crime is committed.

I would like the Defence Minister to make a statement on the subject clarifying the whole thing.

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) Sir, I presume the hon Member is referring to the Airforce Depot 54 ASP. Nothing that exists there is being shifted. The hon Member's information is completely wrong and unfounded.